

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316
CA-151/2021
IN
CP-68/ND/2021

IN THE MATTER OF:

Deepa Sharma & Others Petitioner/Applicant
Vs.
Trans Asia Auto and General Finance Ltd. Respondent

Order u/S. 71(10) of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Anushree Kapadia, Ms. Ekta V., Advts.
For the Respondent : Mr. A. Ahmad Khan, Proxy Adv.

ORDER

CA-151/2021

Ld. Counsel appears for the Petitioner. Ld. Proxy Counsel appearing for the Respondent seeks an adjournment. Ld. Counsel for the Petitioner has no objection.

Matter adjourned **to 30.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay